

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDERS OF SUPREME BUNGALOWS PRIVATE LIMITED

Sl No.	Particulars	Details
1.	Name of Corporate Debtor	Supreme Bungalows Private Limited
2.	Date of incorporation of Corporate Debtor	14 June 2011
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification no. of Corporate Debtor	U45400MH2011PTC218596
5.	Address of the registered office and principal office(if any) of Corporate Debtor	Registered Office : Supreme House, Plot No.94/C, Opp. I.I.T., Powai, Mumbai MH 400076 IN. Web Site: https://sbpl.stellarinsolvency.com/
6.	Date of closure of Insolvency Resolution Process	04/09/2026
7.	Liquidation commencement date of Corporate Debtor	04/09/2026 (date of pronouncement of order by NCLT, Mumbai) Copy of order received on 07/09/2026
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Dharmendra Kumar Reg No.: IBBI/IPA-003/IP-N000112/2017-2018/11264.
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 30, Tower 1, Supreme Enclave, Mayur Vihar Phase-1, New Delhi – 110091 Email: kumard36@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Stellar Insolvency Professionals LLP 310, New Delhi House, 27, Barakhamba Road, New Delhi – 110 001 Email: supremebungalows.sipl@gmail.com
11.	Last date for submission of claims	06/10/2026 i.e. 30 days from the Liquidation Commencement date

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Supreme Bungalows Private Limited** on 04.09.2026. (date of pronouncement of order Copy of order received on 07/09/2026)

The stakeholders of **Supreme Bungalows Private Limited** are hereby called upon to submit their claims with proof on or before 06.10.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 09.09.2026

Place: Delhi



Sd/-

Dharmendra Kumar
Liquidator

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